## COURT-II

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 46 OF 2016

# Dated: <u>18<sup>th</sup> December, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

Meghalaya Power Distribution Corporation Ltd. Vs. Meghalaya State Electricity Regulatory Commission			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Sakie Jakharia	

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

## <u>ORDER</u>

The learned counsel, Mr. Buddy A.Ranganadhan, appearing for Respondent No. 1, submitted that he will be filing reply during course of the day.

Submissions made by learned counsel appearing for the Respondent No. 1, at supra, place on record.

The learned counsel, Ms. Sakie Jakharia, appearing for the Appellant, prays for two weeks time to file reply to the rejoinder after duly serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on <u>05.02.2018</u> as requested by learned counsel for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member